

**LIST OF DOCUMENTS TO BE SUBMITTED FOR  
SANCTION OF EX. LEGISLATOR'S PENSION**

1. 4 Latest Photos EX. Legislators & Spouse
2. Recent Bank Details with Cancelled Cheque
3. PAN CARD & Aadhar Card Details (Xerox)
4. Member Signature & Attestation by the State Government Gazetted Officer.



**ANNEXURE  
FORM (1)  
SEE RULE (4)**

**THE TELANGANA EX.LEGISLATORS' PENSION APPLICATION**

1. Name of the Applicant  
(IN BLOCK LETTERS)
2. Father's Name (Husband's Name in case of  
Married Woman applicant)
3. Permanent residential address showing village  
or town and district.
4. Particulars of the period during which the applicant  
served as a member in accordance with section 11-D  
of the Payment of Salaries and Pension and  
Removal of Disqualifications Act.

LEGISLATIVE (1) From.....to.....  
ASSEMBLY

(2) From.....to.....

(3) From.....to.....

LEGISLATIVE (1) From.....to.....  
COUNCIL

(2) From.....to.....

(3) From.....to.....

5. The Legislative Assembly or Council in which  
He / She was a member last

LEGISLATIVE ASSEMBLY From.....to.....  
LEGISLATIVE COUNCIL

6. Name of the Constituency represented last

....

7. Identification marks of the applicant

(1)

(2)

8. Whether three copies of the photograph  
duly attested are enclosed.

9. Whether four specimen signatures duly  
attested are enclosed.

10. Whether the applicant was also a Member  
of Parliament; if so the name of the  
Constituency and the term.

11. Whether the applicant desires the pension  
to be paid by cheque or to be credited to his /  
her account in a scheduled Bank; if so,  
the name of the Bank, place and account  
number to be specified.

12. Whether the applicant is in receipt of any salary  
or remuneration either from the Central Government  
or the State Government or any Corporation owned/  
controlled by the Central Government or the State  
Government or any Local Authority.

I certify that all the particulars furnished above are true and correct to the best of my knowledge.

Place :

Date :

Signature of the Applicant

TO,  
THE SECRETARY TO STATE LEGISLATURE,  
LEGISLATURE DEPARTMENT, HYDERABAD - TELANGANA STATE.



## అనుబంధం

### ఫారం 1

(4వ నియమం చూడుడు)

### తెలంగాణ మాజీ శాసన సభ సభ్యుల పింఛను దరఖాస్తు

1. దరఖాస్తుదారు పేరు :

విడి అక్షరాలలో

2. తండ్రి పేరు :

వివాహిత స్త్రీ దరఖాస్తుదారుల విషయంలో భర్త పేరు

3. శాశ్వత నివాస చిరునామ గ్రామం లేదా పట్టణం మరియు జిల్లాను తెలుపవలెను.

4. వేతనాల మరియు పింఛను చెల్లింపు,

అనర్హతల తొలగింపు చట్టంలోని 11డి సెక్షను ప్రకారం

దరఖాస్తుదారు సభ్యునిగా పనిచేసిన కాలం

విధానసభ 1 ..... నుండి

2. .... నుండి

3. .... నుండి

విధాన

పరిషత్తు

1 ..... నుండి

2. .... నుండి

3. .... నుండి

5. ఆయన / ఆమె చివరిసారి సభ్యులుగానున్న విధానసభ / విధాన పరిషత్తు కాలము

విధాన సభ ..... నుండి

విధాన పరిషత్తు ..... వరకు

6. ఆఖరుసారిగా ప్రాతినిధ్యం వహించిన నియోజకవర్గం పేరు.

7. దరఖాస్తుదారు ఆనవాలు గుర్తులు

1. ....

2. ....

8. ధృవీకరించబడిన ఫోటోగ్రాఫుల కాపీలు మూడు జతపరచబడినవా ?

9. సక్రమంగా ధృవీకరించబడిన నాలుగు నమూనా సంతకాలు జతపరచబడినవా ?

10. అభ్యర్థి పార్లమెంటు సభ్యునిగా కూడా ఉన్నారా ? అయినచో నియోజకవర్గం పేరు, ఎప్పటినుండి ఎప్పటివరకు ?

11. దరఖాస్తుదారు పింఛనును చెక్కుద్వారా చెల్లించవలెనని కోరుచున్నారా లేక అనుసూచిత బ్యాంకులో తన ఖాతాకు జమ చేయవలెనని కోరుచున్నారా ? అయినచో, బ్యాంకు పేరు, ప్రదేశము మరియు ఖాతా సంఖ్యలను స్పష్టంగా పేర్కొనవలెను.

12. దరఖాస్తుదారు కేంద్ర ప్రభుత్వం నుండిగానీ, రాష్ట్ర ప్రభుత్వం నుండి గానీ లేదా కేంద్ర ప్రభుత్వము యొక్క లేదా రాష్ట్ర ప్రభుత్వము యొక్క యాజమాన్యంలోగల లేదా అజమాన్యంలోగల ఏదైనా కార్పొరేషను నుండి గానీ, లేదా ఏదైనా స్థానిక సంస్థ నుండి గానీ ఏదైనా జీతము లేక ప్రతిఫలము పొందుచున్నారా ?

పైన తెలిపిన వివరాలన్నీ నాకు తెలిసినంతమేరకు నిజమైనవనీ, ఖచ్చితమైనవనీ ధృవీకరిస్తున్నాను.

ప్రదేశము :

తేదీ :

దరఖాస్తుదారు సంతకము

శాసనమండలి కార్యదర్శిగారికి,

హైదరాబాదు.



## PARTICULARS OF EX-LEGISLATOR

2

1. Name of the Ex-Legislator:

Date of Birth:

2. Name of the Spouse of Ex-Legislator:

3. TERM

CONSTITUENCY & DISTRICT

AS MLA/MLC

1.

2.

3.

4.

5.

4. Present Address:

5. Telephone No. Landline:

Mobile No:

6. S.B. Account No:

7. Name of the Bank and Address:

I.F.S.C. NO.

MICR NO:

8. Details of Dependent Family Members:

NAME

RELATIONSHIP

AGE

1.

2.

3.

4.

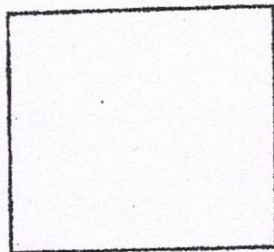


Photo of Ex-Legislator

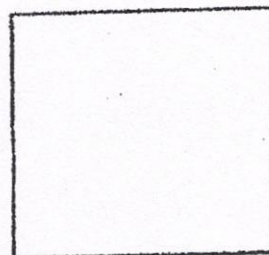


Photo of Spouse of Ex-Legislator

SIGNATURE OF THE EX-LEGISLATOR.



3

UNDERTAKING

I hereby agree that every month my Pension Amount of Rs. \_\_\_\_\_/-  
may be credited to my S.B. Account No \_\_\_\_\_  
of \_\_\_\_\_ (Bank) \_\_\_\_\_  
\_\_\_\_\_ Branch, \_\_\_\_\_ Town/Village  
\_\_\_\_\_ District, through E.C.S. only.

SIGNATURE OF THE EX-LEGISLATOR



1. Name of the Ex-Legislator:

2. Constituency:

3. District:

4. P.S.O. No:

Specimen Signature

Attestation by the State Government  
Gazetted Officer (With stamp)

1.

2.

3.

Specimen Signature

Attestation by the State Government  
Gazetted Officer (With stamp)

1.

2.

3.

Specimen Signature

Attestation by the State Government  
Gazetted Officer (With stamp)

1.

2.

3.

Specimen Signature

Attestation by the State Government  
Gazetted Officer (With stamp)

1.

2.

3.



**FORM III**  
**(SEE RULE 6)**

Voucher No. ....

**FORM FOR CLAIMING Ex-LEGISLATOR'S PENSION**Name of the Pensioner Smt./Sri: \_\_\_\_\_  
(IN BLOCK LETTERS)

Ex. MLA/MLC

Permanent Residential Address : \_\_\_\_\_

Pension Sanction Order No.: \_\_\_\_\_

**HEAD OF ACCOUNT**

2071	- Pension and other Retirement Benefits
01	- Civil M.H.
111	- Pension to Legislators
SH(04)	- Pensions to Legislators
040	- Pensionary Charges
041	- Pensions

Name of the Pensioner Smt./Sri: \_\_\_\_\_  
(IN BLOCK LETTERS)

Pension per month Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_)

Received a sum of Rs. \_\_\_\_\_ (in words) (Rupees \_\_\_\_\_)

\_\_\_\_\_ ) being my pension in accordance with the Legislator's Pension Sanction Order No. \_\_\_\_\_ 201 for the month/months of \_\_\_\_\_

Deductions: Rs. .... Rent ..... LCC..... Misc. ....

Net Payable \_\_\_\_\_ Rs. \_\_\_\_\_

Dated the \_\_\_\_\_ 201 .

Not Payable before \_\_\_\_\_ 201 .

Passed for Rs.

Rupees.

X Signature or  
thumb impressionRevenue  
Stamp  
1.00Assistant Secretary  
Telangana Legislature Secretariat**DECLARATION**

(1) I declare that I am not in receipt of any salary or remuneration from the Central Government or the State Government or any Corporation owned or controlled by the Central Government or the State Government or any Local Authority.

(2) I declare that I have not been re-elected to the Parliament or to the Telangana Legislative Assembly/Council or any other State Legislature and I am not a sitting Member of the Parliament or the Telangana Legislative Assembly/Council or of any other State Legislature.

X Signature of the Pensioner.

**AUTHORISATION**

(In the case of pensioners who desire the pension amount to be credited to his/her Bank Account)

Please Pay to: \_\_\_\_\_ Bank (Branch) \_\_\_\_\_

(Account No): \_\_\_\_\_

X Signature of the Pensioner.



**ఆంధ్ర ప్రదేశ్**  
**సామాజిక న్యాయ శాఖ**

(6వ నియమము ప్రకారము) పేరునకు.....

**శాసన మండలి మాజీ సభ్యుల పింఛను క్లెయింపు చేయు ఫారము**

పింఛనుదారు పేరు (మూడో ఎం. ఎల్. ఏ. లేక ఎం. ఎల్. సి): \_\_\_\_\_  
(విడి అక్షరములలో)

రాష్ట్ర విధునామ: \_\_\_\_\_

పింఛను మంజూరి ఉత్తర్వు నెం.: \_\_\_\_\_

హెడ్ ఆఫ్ ఆకౌంట్ \_\_\_\_\_

2071	-	పింఛను మరియు ఇతర వధవి విరమణ సదుపాయాలు
01	-	సివిల్ ఎం. హెడ్.
111	-	శాసనసభ్యుల పింఛనులు
SH(04)	-	శాసనసభ్యుల పింఛనులు
040	-	పింఛనుదార్జీలు
041	-	పింఛనులు

పింఛనుదారు పేరు (విడి అక్షరములలో): \_\_\_\_\_

పింఛను నెల ఒక్కొక్కటి (అక్షరాలా రూపాయలు): \_\_\_\_\_

ముగ్గున మొత్తం రూ.: \_\_\_\_\_ (అక్షరాలా రూపాయలు)

ఉత్తర్వులను అనుసరించి పింఛను మంజూరి ఉత్తర్వు నెం. \_\_\_\_\_ ) శాసన మండలి మాజీ సభ్యుల పింఛను 20 నెల/నెలల కొరకు.

నిసహాయంపులు రూ. \_\_\_\_\_ అద్దె \_\_\_\_\_ రోజుల కాల \_\_\_\_\_ ఇతరములు \_\_\_\_\_

నికర మొత్తము \_\_\_\_\_ రూపాయలు.

తేది: \_\_\_\_\_ 201 .

201 వ తేదీకి ముందు వెల్లిండుట.

రూ. \_\_\_\_\_ లకు అనుగుణించబడినది  
రూపాయలు.

**సహాయ కార్యదర్శి,  
విధాన మండలి సచివాలయము**

**సంతకము  
లేక పేరి సుబ్బ**

**1.00 రూ  
రెవెన్యూ  
స్టాంప్**

(1) శీలప్ర ప్రభుత్వము నుండి లేదా రాష్ట్ర ప్రభుత్వము నుండి గాని లేదా శీలప్ర ప్రభుత్వపు లేదా రాష్ట్ర ప్రభుత్వము లేక ఏదైన స్వామి అధికారపు యాజమాన్యములో లేక నియంత్రణలో వై సంతక పేరి నుండి గాని నిమగ్నం చేయబడిన లేక ప్రతిభలము లనుకోలేదని ప్రకటించుచున్నాడు.

(2) పోషించుట లేదా తెలంగాణా విధానసభకు లేక తెలంగాణా విధాన పరిషత్తుకు లేక ఏదైన ఇతర రాష్ట్ర విధాన మండలికి నేను ఎన్నుకొనబడినది మరియు పోషించుట లేదా తెలంగాణా విధాన సభ లేక తెలంగాణా విధాన పరిషత్తుకు లేక ఏదైన ఇతర రాష్ట్ర విధాన మండలి యొక్క ప్రస్తుత సభ్యుడనుకొనని ప్రకటించుచున్నాను.

పింఛనుదారు సంతకము.

**అభ్యర్థి**

(పింఛనుదారు తన పింఛను మొత్తము బ్యాంకులో అనుచు ఉంచుకొని కోరని అక్షరంలో)

(అకౌంట్ నెం.): \_\_\_\_\_ )కు వెల్లిండుకొనుటకున్నాను.

పింఛనుదారు సంతకము.